

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**STARRED QUESTION NO. 520  
TO BE ANSWERED ON 10.04.2017**

**SMALL FACTORIES BILL, 2015**

**\*520. ADV. M. UDHAYAKUMAR:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has finalised/proposes to finalise the bill for factories with less than 40 workers, proposed as the small Factories Bill, 2015;**
- (b) if so, the details thereof along with the current status of the said bill;**
- (c) whether the trade unions have requested the Government to circulate the draft bill to amend the Factories Act, 1948; and**
- (d) if so, whether the Government had circulated a note to the unions stating the proposed changes to the Act instead of a copy of the draft bill and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)**

**(a) to (d): A statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. \*520 TO BE ANSWERED ON 10.04.2017 REGARDING 'SMALL FACTORIES BILL, 2015'.**

**(a) & (b): Ministry of Labour & Employment had initiated steps for drafting a Small Factory Bill regulating the working and service conditions of workers in small manufacturing units employing less than 40 workers. The Bill amalgamates, simplifies and rationalizes the relevant provisions of six Labour Laws at one place for these small factories thus facilitating ease of compliance for small factories. However, as the Ministry is simultaneously taking steps for amalgamation of all Central Labour Laws in Labour Codes, the ease of compliance for multiple labour laws will be ensured for the small manufacturing units also. In view of this, now it has been decided by the Ministry to not pursue with the proposal of formulation of Small factories Bill.**

**(c) & (d): In the bipartite meeting held on 14<sup>th</sup> February, 2017 to discuss the Amendments to Factories Act 1948, the representatives of the Central Trade Unions desired for a copy of Amendment Bill, 2014 and fresh proposed new official amendments to the Bill. The same has been circulated to them for offering their comments.**

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